Total

6,53,66,97,987 2,91,71,53,130

List of Secured Financial Creditors belonging to any class of creditors (Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 Details of Claim Received Details of Claim Admitted (Amount in Rs) Amount of Amount of any Amount covered by mount covered by Amount of Claims Amount of Claim Not S.No. Name of Claimant Date of receipt Amount Claimed Contingent Remark Mutual dues, that Admitted security interest Guarantee party? share in CoC under Verification Primary Security-Guarantors a) Exclusive equitable a) Sh. Sushil Ansal mortgaged of project land o Late Sh. C.L admeasuring 13.05 acres Ansal R/o 26. 2,91,71,53,130 Secured qua the Firozshah Road, Nev Indian Bank (Pursuant to lending in and construction thereon 01-11-2023 2 96 11 53 130 No 54 84% 4.40.00.000 Bank has reduced the claim amount thus the reduction has not been admitted Corporate Debtor) project under CIRP Delhi b) Exclusive charges on all b) Sh. Pranay Ansa the movable project assets. s/o Sh. Sushil Ansal c) Assignment of Escrow R/o 26, Firozshah over project receivebles. Road, New Delhi As per the documents shared with us, the Corporate Guarantees dated 05.07.2011 and 13.04.2015 issued by Ansal Properties and Infrastructure Limited (Corporate Debtor) to Indian Bank on behalf of M/s Ansal API Infrastructure Limited and M/s Ansal Hitech Township Indian Bank (Pursuant to Corporate Limited respectively were uninvoked as of the date of initiation of 2 Guarantee for Ansal Hitech Township 01-11-2023 98,69,50,343 98,69,50,343 CIRP i.e. 19.10.2023. No supporting document has been provided by Limited) the Claimant to suggest that the Corporate Guarantee issued by the Corporate Debtor was invoked prior to initiation of CIRP and imposition of the Moratorium by the Hon'ble NCLT, New Delhi. , in light of the judgment as cited above, the undersigned is not able to verify the claim as submitted of an uninvoked Corporate Guarantee As per the documents shared with us, the Corporate Guarantees dated 05.07,2011 and 13.04,2015 issued by Ansal Properties and Infrastructure Limited (Corporate Debtor) to Indian Bank on behalf of M/s Ansal API Infrastructure Limited and M/s Ansal Hitech Township Limited respectively were uninvoked as of the date of initiation of Indian Bank (Pursuant to Corporate 3 Guarantee for Ansal API Infrastrutcure 64,15,05,686 64,15,05,686 CIRP i.e. 19.10.2023. No supporting document has been provided by Limited) the Claimant to suggest that the Corporate Guarantee issued by the Corporate Debtor was invoked prior to initiation of CIRP and imposition of the Moratorium by the Hon'ble NCLT, New Delhi., in light of the judgment as cited above, the undersigned is not able to verify the claim as submitted of an uninvoked Corporate Guarantee As per the documents shared with us, the Corporate Guarantee dated 05.07.2011 issued by Ansal Properties and Infrastructure Limited (Corporate Debtor) to Canara Bank on behalf of Ansal API Infrastructure Limited was uninvoked as of the date of initiation of Canara Bank (Pursuant to Corporate 1,16,30,60,697 CIRP i.e. 19.10.2023. No supporting document has been provided by 1,16,30,60,697 4 Guarantee for Ansal API Infrastrutcure 03-11-2023 the Claimant to suggest that the Corporate Guarantee issued by the Limited) Corporate Debtor was invoked prior to initiation of CIRP and imposition of the Moratorium by the Hon'ble NCLT. New Delhi. . ir light of the judgment as cited above, the undersigned is not able t verify the claim as submitted of an uninvoked Corporate Guarantee As per the Claim Form dated 02.11.2023 submitted by Indian Overseas Bank, the Corporate Guarantee issued by Ansal Properties and Infrastructure Limited (Corporate Debtor) to Indian Overseas Bank on behalf of Ansal API Infrastructure Limited was uninvoked as of the Indian Overseas Bank (Pursuant to 52,56,05,312 date of initiation of CIRP i.e. 19.10.2023. No supporting document has 5 Corporate Guarantee for Ansal API 02-11-2023 52,56,05,312 been provided by the Claimant to suggest that the Corporate Guarantee Infrastrutcure Limited) issued by the Corporate Debtor was invoked prior to initiation of CIRP and imposition of the Moratorium by the Hon'ble NCLT, New Delhi. in light of the judgment as cited above, the undersigned is not able to verify the claim as submitted of an uninvoked Corporate Guarantee. As per the Claim Form dated 08.04.2024 submitted by Punjab National Bank, the Corporate Guarantee issued by Ansal Properties and Infrastructure Limited (Corporate Debtor) to Punjab National Bank on behalf of Ansal API Infrastructure Limited was uninvoked as of the Puniab National Bank (Pursuant to 25,84,22,819 date of initiation of CIRP i.e. 19.10.2023. No supporting document has Corporate Guarantee for Ansal API 25.84.22.819 been provided by the Claimant to suggest that the Corporate Guarantee Infrastrutcure Limited) issued by the Cornorate Debtor was invoked prior to initiation of CIRP and imposition of the Moratorium by the Hon'ble NCLT, New Delhi. in light of the judgment as cited above, the undersigned is not able to verify the claim as submitted of an uninvoked Corporate Guarantee.

54.84%

3,61,95,44,857